

**Government of Arunachal Pradesh  
Health and Family Welfare Department  
Arunachal Pradesh Civil Secretariat: Itanagar**

No- Secy (H&FW)/5/1/2020

Date- 22.03.2020

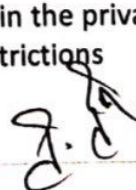
**ORDER**

Whereas the Central and State government has been taking up all necessary measures for combating the spread of COVID 19, and whereas it is imperative to adopt social distancing and isolation measures across the urban and rural areas in the state of Arunachal Pradesh.

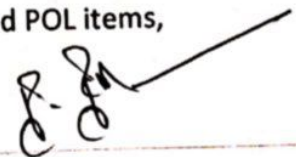
Whereas the Government of Arunachal Pradesh, in exercise of powers conferred under section 2,3 and 4 of the Epidemic Disease Act, 1897, has framed the Arunachal Pradesh Epidemic Disease, (prevention of Covid-19) regulations, 2020' for prevention and containment of Corona Virus Disease;

Now therefore, in pursuance of aforesaid Regulation, the Government of Arunachal Pradesh hereby notifies 'complete safety restrictions' w.e.f. **17.00 Hrs of 23.03.2020 to 24.00 Hrs of 31.03.2020** in the State of Arunachal Pradesh stipulating the following restrictions:

1. No public transport services including operation of taxis, auto-rickshaws will be permitted. The exception will include transport of all kinds to and from hospitals, airport, heliports/helipad, railway station, bus stands/terminals and goods carriers carrying food and essential commodities,
2. All shops, commercial establishments, offices and factories, workshops etc. shall close their operations,
3. All such persons who have been required by the health personnel are directed to remain under strict home quarantine for a period as decided by the local health authorities,
4. People are required to stay at home and carry out only basic services while strictly following social distancing practices,
5. All inter-state commercial transport shall be closed,
6. The following establishments/services including those in the private sector providing essential services shall be excluded from the above restrictions



- i. All the essential services and commodities and their supply chain, required transport logistics and other services to ensure smooth functioning of essential services and availability of essential commodities,
- ii. Law and Order, Courts and correctional Services,
- iii. Health and related Services,
- iv. District administration, Food and Civil Supplies and such other Government agencies on duty,
- v. Police, Armed forces and para-military forces,
- vi. Electricity, Water, Municipal and conservatory services,
- vii. Fire, Civil defense, Emergency services and Disaster Management Services,
- viii. Telecom/Internet and cable operators and agencies appointed by them to maintain communication and internet services, postal services,
- ix. Banks and ATMs,
- x. Food including PDS, groceries, general provision stores, vegetables, fruits, meat, fish, eggs, bread and milk, Veterinary services, animal fodder including their storage and transportation,
- xi. E-commerce establishments including home delivery, Restaurants/eateries for take-aways or home delivery (no dine-in),
- xii. Medicine shops, optical stores, pharmaceutical manufacturing and their transportation,
- xiii. Print, Electronic and Social media,
- xiv. Manufacturing units engaged in production of essential commodities,
- xv. All goods vehicles including the essential commodities and POL items,



- xvi. People who come out to provide or avail essential services shall be allowed on their self-declaration,
- xvii. Any other essential services/establishment that may be exempted by the Deputy Commissioner in their respective jurisdiction,
- xviii. Any doubt as to whether an establishment is covered under this clause shall be decided by the respective Deputy Commissioner.

7. Any congregation of more than 10 person shall be prohibited in public places.
8. The employees of private establishments (including temporary/ contractual/ outsourced etc.) required to stay at home in view of this order shall be treated as on duty and be paid in full.
9. Any person violating this order shall be prosecuted as per the relevant provisions of law.

Sd/NARESH KUMAR IAS

Chief Secretary

Arunachal Pradesh

To

All Deputy Commissioners  
Arunachal Pradesh.

Copy to:

1. The Commissioner to Hon'ble Governor, Arunachal Pradesh, Itanagar
2. The Secretary to Hon'ble Chief Minister, Arunachal Pradesh, Itanagar.
3. The PS to Hon'ble Minister (Health & FW), Arunachal Pradesh, Itanagar
4. The PS to all Hon'ble Ministers, Arunachal Pradesh, Itanagar.
5. The Under Secretary to the Chief Secretary, GoAP, Itanagar
6. The Director General of Police, GoAP, Itanagar
7. All Principal Secretaries/Commissioners/Secretaries, GoAP, Itanagar.
8. All District Superintendents of Police, Govt. of Arunachal Pradesh.

